

Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the State of Tamil Nadu on 13th September, 2021 is published together with Statement of Objects and Reasons for general information:—

**L.A. Bill No. 42 of 2021**

***A Bill further to amend the Bharathiar University Act, 1981.***

Be it enacted by the Legislative Assembly of the State of Tamil Nadu in the Seventy-second Year of the Republic of India as follows:—

1. (1) This Act may be called the Bharathiar University (Amendment) Act, 2021. Short title and commencement.

(2) It shall come into force at once.

Tamil Nadu Act 1 of 1982. 2. In Section 24 of the Bharathiar University Act, 1981, in clause (b), under the heading “Class II—Other Members.”, after item (7), the following item shall be added, namely:— Amendment of Section 24.

“(8) Five members from among the Secretaries of the college committees of the affiliated private colleges (aided and self-financing) nominated by the Government.”.

**STATEMENT OF OBJECTS AND REASON**

Based on the orders of the Hon'ble High Court of Madras, dated 01.07.2019 in W.P.No.12478 of 2019 and W.M.P.No.12752 of 2019, the representation of Association of Self Financing Arts, Science and Management Colleges of Tamil Nadu to provide adequate representation in the Syndicate of the Bharathiar University was placed before the Syndicate. On careful consideration of the resolution of the Syndicate thereon dated 20.8.2019 and the proposal of the Registrar (i/c), Bharathiar University, the Government has decided to amend the Bharathiar University Act, 1981 (Tamil Nadu Act 1 of 1982) to include five members from among the Secretaries of the college committees of the affiliated private colleges (aided and self-financing) to be nominated by the Government.

2. The Bill seeks to give effect to the above decision.

**DR. K. PONMUDY,**  
*Minister for Higher Education.*

Chennai-600 009,  
13th September 2021.

K. SRINIVASAN,  
*Secretary.*